## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3629 ANSWERED ON:05.08.2014 ESTABLISHMENT OF DISTRICT TRIBUNALS Singh Shri Ravneet

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that District Tribunals to hear appeal of senior citizens under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 have not been established in various parts of the country, particularly in Punjab; and
- (b) if so, the details thereof and the reasons therefor along with the action taken/ proposed to be taken in this regard?

## **Answer**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b) Under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 so far, 24 States and 6 Union Territories have established Appellate Tribunals. They are Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhatisgarh, Goa, Gujarat, Haryana, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttrakhand, West Bengal, Sikkim and Tripura. The State Government of Uttar Pradesh and Mizoram have not constituted Appellate Tribunals so far. All the Union Territories, except Lakshdweep, have constituted the Appellate Tribunals. The Act is not applicable to the State of Jammu & Kashmir, while Himachal Pradesh has its own Act for senior citizens

The Ministry has been making efforts by persuading the States/UTs from time to time to effectively implement the Act in letter and spirit so that the senior citizens are benefited in their respective Stats/UTs. Apart from pursing the matter through written communication, the issue has been raised at various forums including, inter-alia, during the Regional conferences of Secretaries of Social Welfare Departments, during visit of the nodal officers to their respective States etc.